

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.107/MP/2023

Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/nonsupply; and for consequential reliefs including refund.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL).

Respondents : Tata Power Company Limited and Ors.

Petition No. 85/MP/2022 along with IA Nos. 24/2022 & 37/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 123/MP/2022 along with IA No. 38/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 246/MP/2022 along with IA No. 8/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 56/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 185/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioners : Jaipur Vidyut Vitran Nigam Limited and Ors.

Respondents : Tata Power Company Limited and Ors.

Petition No. 205/MP/2023

Subject : Petition under Section 79 the Electricity Act, 2003, along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking appropriate directions against GUVNL and Rajasthan Discom/RRUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioner : Tata Power Company Limited.

Respondents : Gujarat Urja Vikas Nigam Limited and Ors.

Date of Hearing : **14.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, HPPC, GUVNL, PSPCL
Ms. Poorva Saigal, Advocate, HPPC & PSPCL
Ms. Pallavi Saigal, Advocate, HPPC & PSPCL
Ms. Tanya Singh, Advocate, HPPC & PSPCL
Shri Rishabh Saxena, Advocate, HPPC & PSPCL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Vipul Lathiya, GUVNL
Ms. Swapna Seshadri, Advocate, RUVNL & GUVNL
Shri Anand Ganesan, Advocate, RUVNL & GUVNL
Shri Amal Nair, Advocate, RUVNL & GUVNL
Ms. Shivani Verma, Advocate, RUVNL & GUVNL
Shri Parth Bhalla, Advocate, RUVNL & GUVNL
Ms. Ranjitha Ramachandra, Advocate, GUVNL
Shri Dhruv Mehta, Sr. Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Shri Shryeshth Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Tushar Srivastava, Advocate, TPCL
Shri Divyansh, Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL
Shri Tushar Mathur, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned senior counsels and learned counsel for both sides made detailed submissions regarding the arbitrability of the matters and sought liberty to place additional notes in this regard. However, due to the paucity of time, their arguments could not be completed.

2. The matters remained part-heard and will be listed for the hearing on **10.2.2025 at 2.30 P.M.**

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)